

**GOVERNMENT OF INDIA
MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP**

LOK SABHA

**UNSTARRED QUESTION NO.1003
TO BE ANSWERED ON 08.02.2017**

GUIDELINES FOR STATE ITIs

1003. SHRI K.C. VENUGOPAL:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

- (a) whether Directorate General of Training (DGT) has issued any guidelines for re-affiliation of various State ITIs in the country with the existing ITIs;
- (b) if so, the details thereof, State/UT-wise;
- (c) whether various ITIs in Kerala have sought any concession regarding deadline for the construction and maintenance of workshops and machineries as mandated by DGT for the re-affiliation purposes and if so, the details thereof; and
- (d) the action taken by the Government in this direction?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) IN
THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP
(SHRI RAJIV PRATAP RUDY)**

(a) & (b) Yes, Directorate General of Training (DGT) had issued guidelines for re-affiliation of ITIs. The trades in large number of Industrial Training Institutes (ITIs) were affiliated long back so in order to check the infrastructure of ITI, it was decided by the National Council for Vocational Training (NCVT) in the meeting held in December 2011 to restrict affiliation for a limited period of 5 years and the institutes granted affiliation before 5 years would be inspected afresh. Since association of private ITIs had filed appeals in the various High courts, the matter is Subjudiced. Any further decision will be taken up by the NCVT for all the states, as an uniform policy.

(c) & (d) ITIs in the state of Kerala had sought continuation of admissions in the year 2014-15, 2015-16 and 2016-17 which has been granted In the respective years without insisting for re-affiliation in pursuance of the order(s) issued by Hon'ble High court of Kerala.
